

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/00639/2021

This the **09th** day of **April, 2021**



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

1. Jasvinder Singh Age 26 years, S/o S. Janak Singh, R/o Mohall Sarian, Ward No. 7, Tehsil Haveli District Poonch-185101.
2. Shubam Sharma Aged 27 years, S/o Sh. Radhay Sham Sharma, R/o Village Ari, Ari, Tehsil Mendhar District Poonch- 185211.
3. Akash Kumar Age 26 years, S/o Sh. Vijay Lal,
4. R/o Purani Poonch, Tehsil Haveli District- Poonch-185101.

.....Applicant

(Advocate: Mr. Sheikh Najeeb)

Versus

1. The Union Territory of Jammu & Kashmir through its Commissioner/Secretary, Revenue Department, Civil Secretariat, Jammu 180001
2. The Divisional Commissioner, Jammu-180016.
3. The Deputy Commissioner, Poonch-185101.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Id. DAG)

O R D E R [O R A L]

Hon'ble Mr. Tarun Shridhar, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representation dated 20.03.2021 (Annexure A-3 at page 16 of the O.A.) of the applicant by passing a reasoned and

speaking order within a stipulated period of time. Learned counsel for the applicant also submits that while considering the representation of the applicant, respondents may also consider the recommendation of the Deputy Commissioner, Poonch in his case.

2. Learned counsel for the respondents states that he has no objection to the disposal of the OA in the requested manner.

3. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation dated 20.03.2021 (Annexure A-3 at page 16 of the O.A.) of the applicant by passing a reasoned and speaking order in accordance with rules within a period of 02 months from the date of receipt of a certified copy of this order. In case the aforesaid representation is not available with the respondents, this O.A. would be treated as representation.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)